

अध्यक्ष महोदय : मैंने अग्रर गलत भी बात कही है तो वह ठीक मानी जाएगी।

श्री मधु लिमये : हम आपकी मदद करना चाहते हैं...

अध्यक्ष महोदय : आपकी बड़ी मेहरबानी। जरूरत होगी तो आपकी मदद ले ली जाएगी।

श्री मधु लिमये : आप अपने ऊपर ऐसी चीजों को न ले लिया करे।

अध्यक्ष महोदय : अडं किया है न कि आप बैठ जाये। अब हो गया।

12:21 hrs.

PUBLIC ACCOUNTS COMMITTEE
FORTY-FIRST REPORT

Shri Morarka (Jhunjhunu): I beg to present the Forty-first Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1963-64, Audit Report (Civil), 1965 and Audit Report (Commercial), 1965 relating to the Ministries of Civil Aviation, Commerce, Community Development and Cooperation, Education and Food and Agriculture (Departments of Agriculture and Food).

12:21½ hrs.

ELECTION TO COMMITTEE
INDIAN INSTITUTE OF SCIENCE,
BANGALORE

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That in pursuance of clause 14(v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulation 2.1 of the Regulations of the Institute, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the next term."

Mr. Speaker: The question is:

"That in pursuance of clause 14(v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulation 2.1 of the Regulations of the Institute, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the next term."

The motion was adopted.

**MOTION RE. INTERNATIONAL
SITUATION—contd.**

Mr. Speaker: Dr. Aney had given me notice that he wanted to raise a point of order at this hour. I wanted to call the Minister but he wanted to raise a point of order because he had not got the turn to speak though he had moved a substitute motion.

Dr. M. S. Aney (Nagpur): Sir, those who have given their substitute motions have a right to be heard if they want to speak on the substitute motions which they have tabled to the main Motion before the House. What happened was that as the time allotted to the Motion...

Mr. Speaker: I would like the Member to quote only the rule under which a Member who gives notice of an amendment gets a right to speak on that. All along the Speakers have ruled that there is no inherent right.

An hon. Member: It is a normal justice.

Shri S. M. Banerjee (Kanpur): You may kindly give him a chance.

Mr. Speaker: Mr. Banerjee, my difficulty is that if I give him a chance, I have to accommodate half a dozen more Members. If he had been